

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. _____ OF 2024
(Arising out of Diary No.44256 of 2023)

COMMISSIONER OF POLICE, DELHI

...Appellant(s)

Vs.

UNION OF INDIA & ORS.

...Respondent(s)

O R D E R

Heard the learned Additional Solicitor General appearing for the appellant.

Delay condoned.

Paragraph 4 of the impugned order reads thus:

"4. We are of the view that there is no ground to vary the directions in the order dated 13.09.2015 for the purpose sought. Having regard to the pitiable condition of river Yamuna, in spite of repeated directions of this Tribunal, what is necessary is stringent compliance of directions and not relaxation thereof. Activities which may be beneficial for the rejuvenation of the river like bio-diversity parks, artificial wetlands, afforestation etc. are required not the constructions. Idea of semi-permanent or temporary construction for utilization of the Police officials may not be a very germane idea. Such requirement is not temporary. Alternatives for viable permanent constructions may need to be explored."

(Underline supplied)

We concur with the view taken by the National Green Tribunal (NGT). We also agree with the concern expressed by the NGT about maintaining the flood plains of river Yamuna in the larger interests of not only members of the public but also in the larger interests of the environment. After all, it is the obligation of everyone to protect and preserve our rivers.

We, therefore, dismiss the appeal.

.....J.
(ABHAY S.OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
January 02, 2024.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

CIVIL APPEAL Diary No(s). 44256/2023

(Arising out of impugned final judgment and order dated 28-09-2020 in MA No. 56/2020 in OA No.6/2012 passed by the National Green Tribunal)

COMMISSIONER OF POLICE, DELHI

Appellant(s)

VERSUS

UNION OF INDIA & ANR.

Respondent(s)

(IA No.260581/2023-CONDONATION OF DELAY IN FILING and IA No.260583/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 02-01-2024 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s)

Mr. Vikramjit Banerji, A.S.G.
Mr. R. Bala, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Ashok Panigrahi, Adv.
Mr. Ishaan Sharma, Adv.
Mr. Pratyush Srivastava, Adv.
Mr. Anirudh Sharma, Adv.
Mr. Anuj Srinivas Udupa, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E RThe appeal is dismissed in terms of the signed
order.Pending application, if any, also stands disposed
of.(ANITA MALHOTRA)
AR-CUM-PS(AVGV RAMU)
COURT MASTER

(Signed order is placed on the file.)